

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

NOTIFICATION

ORDERS BY THE GOVERNOR

Dated Shillong, the 7th June, 2024.

No. LJ (A) 23/85/Pt./554 – On recommendation of the Meghalaya Public Service Commission and approval of the High Court of Meghalaya and in exercise of the power conferred under Rule 7 (1) of the Meghalaya Judicial Services Rules 2006, the Governor of Meghalaya is pleased to appoint temporarily Smti Natasha Ch. Marak as Grade III Judicial Officer in the pay level J-1 plus other allowances as admissible under the Rules with effect from the date of taking over charge and until further orders.

Sd/-
(C.V.D. Diengdoh)
Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 23/85/Pt. /554–A,

Dated Shillong, the 7th June, 2024.

Copy forwarded to: -

1. The Private Secretary to the Minister I/c Law, Meghalaya for favour of information of the Hon'ble Minister.
2. The Accountant General (A & E), Meghalaya, Shillong.
3. The Registrar General, High Court of Meghalaya, Shillong.
4. The District & Sessions Judge, Shillong/Nongpoh/Nongstoin/Mawkyrwat/Tura/Williamnagar/Baghmara/Ampati/Resubelpara/Jowai/Khliehriat.
5. Smti Natasha Ch. Marak, Lumdiengjri, Shillong, Lumdiengjri Community Hall, East Khasi Hills, Meghalaya – 793002. You are to report for duty to the Registrar General, High Court of Meghalaya, Shillong within 14 (fourteen) days of issue of this notification alongwith Medical fitness certificate from the Medical Superintendent, Ganesh Das Hospital with a copy to this Department.
6. The Medical Superintendent, Ganesh Das Hospital, Shillong with a request to do necessary medical examination of the officer.
7. The Director of Printing & Stationery Meghalaya, Shillong for publication of this notification in the next Meghalaya Gazette and to supply 20 spare copies of Gazette to this Department.
8. DEO, Law Department.
9. Guard file.

By order etc.,

Semanyap
Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.
